

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No.1) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: Sir, there is no timeline for domestic companies to choose a lower tax rate under Section 115BAA. But, in sub-clause 3 of Clause 4, while calculating depreciation, once a company exercises it, the chosen option will apply for all subsequent years and such option cannot be withdrawn for some or in subsequent years. There is an anomaly in this. I would request the option to be open. Why should the Government be so stringent that once the option is closed, one cannot revert back again? As it will be examined, I am not moving.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there is one Amendment (No. 2) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: Sir, I am not moving it.

Clause 7 was added to the Bill.

Clauses 8 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Shri Vijay Goel; not here. Now, Shrimati Shanta Chhetri.

Demand to include Nepali language as a subject at Senior Secondary level

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, on 20th August, 1992, the Constitution of India gave recognition to Nepali language in the Eighth Schedule of the Indian Constitution. Ten million Gorkhas throughout India celebrate 20th August as 'Nepali

Bhasha Manyata Diwas'. The National Institute of Open Schooling (NIOS), under the Ministry of Human Resource Development, aims to provide for sustainable inclusive learning with universal and flexible access to quality school education and skill development. Our Nepali speaking people residing all over India lack the facility to study Nepali in NIOS at the Senior Secondary level. As a result our people, who wish to opt Nepali as second language through NIOS, do not get this benefit. Even though our Nepali language is recognised in the Eighth Schedule, it has not been introduced in NIOS as the second language thereby compelling our Gorkha people to abruptly stop higher studies of Nepali language.

I would request the hon. Minister of Human Resource Development to introduce Nepali as second language in NIOS for the benefit of the Gorkha people. This would immensely help those who wish to study further through NIOS in Nepali as second language thereby fulfilling their dreams of continuing higher studies. Thank you, Sir.

**Demand to give relaxation in taxation to
cooperative societies**

SHRI BINOY VISWAM (Kerala): Sir, cooperative societies are an essential part of the rural economy in India. As institutions that allow common people to come together in the pursuit of economic activity, their role in empowering millions of people, especially women and underprivileged, cannot be understated. Cooperative societies are key contributors to the economy of the country and allow for employment opportunities to millions across India. However, the recent economic slowdown has impacted these cooperatives as well, causing great losses to the common persons associated with them. While the Government has made drastic cuts in corporate taxes, cooperative societies have seen no such measures taken for their benefit and sustenance as they continue to pay a tax rate of 34.94 per cent. The recent steps taken by the Government do not appear to take into account the value of these institutions and given their importance and vitality to the Indian economy, I urge the Government to take steps to ensure the survival and competitiveness of these cooperatives. Thank you, Sir.

**Demand to implement Old Pension Scheme in place of New Pension
Scheme for Government employees**

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, देश के 33 लाख चतुर्थ श्रेणी कर्मचारियों से लेकर ऊपर के समस्त कर्मचारियों तथा लगभग सवा करोड़ उनके परिवारजन नई पेंशन योजना के कारण अवकाश प्राप्ति के पश्चात् अत्यंत असुरक्षित तथा तनाव के वातावरण में जी रहे हैं और समय-समय पर अपने मन की व्यथा को सरकार के सामने प्रकट भी करते हैं।